

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 114

IA(IBC)/942(CH)2024, IA(IBC)/1568(CH)2024

In
CP(IB) No. 23/Chd/Pb/2019
(Admitted)

IN THE MATTER OF:

Amsons India

...Petitioner

Vs.

Rainbow Denim Ltd.

...Respondent

Under Section: 9 IBC, 2016, 60(5), Rule 11 of NCLT 2016

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 29.08.2024.

24.07.2024

Pooja

Sd/-
Court Officer